

| 1 | 2 |
|-------------------|------------------|
| 15. Meghalaya | 214.98 |
| 16. *Mizoram | 118.23 |
| 17. Nagaland | 223.12 |
| 18. Orissa | 4021.99 |
| 19. Punjab | 9853.68 |
| 20. Rajasthan | 5923.50 |
| 21. Sikkim | 114.55 |
| 22. Tamil Nadu | 7352.24 |
| 23. Tripura | 311.83 |
| 24. Uttar Pradesh | 18202.42 |
| 25. West Bangal | 10647.98 |
| Total | 123205.95 |

Regional Rubber Board Offices

978. SHRI KODIKKUNNIL SURESH : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any Regional Rubber Board Office working at Kottarakkara in Kerala at present;

(b) if so, the details of its main function of this office;

(c) the details of benefit being provided to rubber farmers from this office; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) The Regional Office of the Rubber Board at Kottarakkara set up under the World Bank Assisted Projects during May 1994 undertakes developmental activities in 27 villages in Kottarakkara Taluk and 11 villages in Killam Taluk. The Office also implements various schemes for development of rubber cultivation in the area.

(c) One of the main schemes implemented by this office is Rubber Plantation Development Scheme. Under this scheme, during 1994-95 permits for availing planting grant were issued to 6,936 holdings and an amount of Rs. 28.26 lakhs was paid as subsidy. Other schemes such as subsidy for hand operated rollers, construction of smokehouse and labour welfare scheme for workers in the unorganised sector are also being implemented. The office has conducted 353 seminars 1994-95 for the benefit of growers.

(d) Does not arise.

[Translation]

ESI Scheme

979. SHRI SURENDRA PAL PATHAK : Will the Minister of LABOUR be pleased to state :

(a) whether some employees are not contributing towards the Employees' State Insurance Scheme;

(b) if so, whether the Government propose to make it a cognizable offence with a view to check this tendency;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (d). Under the ESI Act, 1948 the responsibility for payment of contributions even in respect of employees' share, vests in the employer. There are some employers who have defaulted in payment of the ESI contributions. Recently the Sub-Committee of the Consultative Committee of Parliament for Ministry of Labour has recommended for making non-payment of ESI Contributions a cognizable offence. This recommendation involves amendment of the Act as such has been referred to other Ministries for comments.

[English]

Civil Aviation in Rajasthan

980. SHRI KUNJEE LAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the schemes implemented for the development of Civil Aviation in Rajasthan during the Eighth Five year plan;

(b) the amount allocated by the Union Government for this purpose till date during the Eighth Five year Plan, scheme-wise; and

(c) the details of the development works started/ being started in this sector in the State during the current five Year Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): (a) to (c). The Airports Authority of India has undertaken at a cost of Rs. 36.44 crores approximately, the following schemes for the development of Civil aviation in Rajasthan:-